

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:4255

ANSWERED ON:29.08.2011

SEPARATE TRIBUNAL FOR ECOLOGICAL DAMAGES

Rao Shri Sambasiva Rayapati;Sharma Dr. Arvind Kumar;Siricilla Shri Rajaiah

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has proposed to set up separate tribunals to get justice and compensation to the affected people for the ecological damages caused by various production units including coca cola in the country;
- (b) if so, the details thereof, State-wise;
- (c) the steps taken/being taken by the Government in this regard; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) The Government has established National Green Tribunal on 18.10.2010 under the National Green Tribunal Act, 2010 for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto.

(b) to (d) The 5 places of sitting of the National Green Tribunal are at Delhi, Principal Place - Northern Zone, Bhopal - Central Zone, Pune - Western Zone, Kolkata - Eastern Zone and Chennai - Southern Zone.